

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY,  
CAMP AT NAGPUR.

Tr. Application No.193/87.

Shri B.B.Ukande & Anr.

... Applicant

V/s.

Union of India & Ors.

... Respondents

Coram: Hon'ble Member(A), Shri P.S.Chaudhuri,  
Hon'ble Member(J), Shri D.K.Agrawal.

Appearances:-

Ms.Neelam R.Sarin,  
advocate for the  
respondents.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A))

Dated:18.6.1990

Writ Petition No.1425/80 was filed in the Nagpur Bench of the Bombay High Court on 25.2.1980. By order passed in 1986 it was transferred to this Tribunal. It has been taken on the file of this Bench of this Tribunal and numbered as Transferred Application No.193/87. In it the applicant (Petitioner), who is working as Tax Assistant in the Income-tax Department, challenges, *inter alia*, the promotion of the fourth respondent.

2. When this case is called on for hearing, Ms.Neelam R.Sarin, learned advocate for the respondents appears, but the applicants did not appear either in person or through counsel. In fact, the applicants had not appeared on the immediately preceding two dates also. In the written statement dt. 2.11.1989 the respondents have not accepted any of the applicants' prayers either in whole or in part. We accordingly order that this Transferred Application to be dismissed for default in terms of Rule 15 of the Central Administrative Tribunal (Procedure)Rules, 1987.

*D.K.Agrawal*  
(D.K.AGRAWAL)  
MEMBER(J)

*P.S.Chaudhuri*  
(P.S.CHAUDHURI)  
MEMBER(A).